

**Shri K. C. Pant:** Does the Government also propose to popularise polio vaccine in this country?

**डा० सुशीला नायर :** जिन तीन चीजों का जिक्र किया गया है, बी० सी० जी० वैक्सिनेशन को, कालरा जिन जिन एरियाज में विशेष तौर पर कालरा एन्डेमिक माना जाता है, स्माल पाक्स जिसका इरेडिकेशन प्रोग्राम शुरू हुआ है, यह तीनों टीके काफी जोरों से चले हैं। अब उनके उपरान्त पोलियो है, डिप्थीरिया है या इस किस्म के थ्रोर चैप के रोग हैं, उनके लिये भी जगह जगह पर टीके लगाने का इन्तजाम किया जा रहा है।

**Shri Hem Barua:** Is it a fact that the advisory committee on national disease eradication programme has suggested central legislation making vaccination compulsory and if so, what is the attitude or reaction of the Government in this respect?

**Dr. Sushila Nayar:** I have already stated that we feel at the present moment that if we introduce the system of producing vaccination certificates at the time of admission to school and a second vaccination before the children leave the primary school, this along with the eradication programme, will suffice.

**श्री यशपाल सिंह :** क्या मैं जान सकता हूँ कि विश्ववन्द्य महात्मा गांधी ने जिन्दगी भर इनाकुलेशन के खिलाफ प्रचार नहीं किया है, और क्या उनके आदर्श बिल्कुल सो गये हैं या किताबों में बन्द रह गये हैं ?

**Dr. M. S. Aney:** May I ask the Minister, with regard to this scheme that the boys will be vaccinated before the admission into the school and again they will be vaccinated when they leave the school, is it compulsory on the parents to do that? Will the boys not be admitted if the parents send them without vaccinating them?

**Dr. Sushila Nayar:** The idea is that before the child is admitted, he should

produce a vaccination certificate, which makes it more or less compulsory.

**Association of Workers' representatives with Enquiries into Railway Accidents.**

**\*793. Shri A. N. Vidyalkar:** Will the Minister of Railways be pleased to state:

(a) whether the attention of Government has been drawn to the demand of railwaymen recently made that in all enquiries into the Railway accidents, workers' representatives should also be associated; and

(b) Government's reaction to this demand?

**The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz Khan):**

(a) Yes. Government have seen certain press reports to this effect.

(b) Any person in possession of relevant information connected with an accident can communicate the same to the authorities enquiring into the accident and as such no special action is called for.

**Shri A. N. Vidyalkar:** My question was with regard to nominating representatives of the labour unions in the railways in these enquiry committees. That is what I mean by association of labour representatives with enquiry committees. May I know whether such association has not been considered possible or practicable or whether it has not been considered desirable?

**Shri Shah Nawaz Khan:** For one thing, no official demand for such association has come from any labour federation. Secondly, these enquiries are of a technical nature and we do not consider that any useful purpose will be served by making any distinction between officers and workers.

**Shri A. N. Vidyalkar:** Does the Government consider that the workers who are working in the railways could not give any technical advice or technical information to these enquiry committees?

**Shri Shah Nawaz Khan:** We feel that technically qualified officers are in a much better position to go into the technicalities than people serving under them.

**Shri Indrajit Gupta:** Is Government aware of the fact that in the United Kingdom and other countries, this practice of associating representatives of workmen with accident enquiries is followed and will Government consider favourably the question in this country, because in many cases accidents are related to alleged faults committed by workmen themselves.

**Mr. Speaker:** It is a suggestion for action.

**Shri Indrajit Gupta:** My question may be answered.

**Mr. Speaker:** The hon. Member's question—the crux of it—was whether Government would consider favourably the inclusion of workers' representatives as is done in some other countries.

**Shri Indrajit Gupta:** I also asked, is Government aware of the fact that that practice is being followed in other countries?

**Mr. Speaker:** If he had stopped there, it would have been all right. But the whole thing was taken away when he made the suggestion that Government should consider it favourably. Is the Government aware if that practice is followed in other countries?

**Shri Shah Nawaz Khan:** I have no information.

**श्री कछवाय :** क्या मैं जान सकता हूँ कि हुमराव जांच आयोग का क्या भविष्य है और अभी तक कुछ तय हुआ है या नहीं ?

**श्री शाहनवाज खां :** अभी तक मामला जेरे गौर है। रेलवे मिनिसट्री का इरादा है कि स्टेट गवर्नमेंट के साथ कुछ खत व किताबत की जाये।

**श्री तुलशीदास जाषव :** रेलवे में काम करने वाले जो वर्कर्स हैं, उनको विश्वास में लेने से क्या ज्यादा अच्छा काम नहीं होगा ?

**श्री शाहनवाज खां :** उनको विश्वास में लेने में कोई ऐतराज नहीं है। जब भी कोई एन्क्वायरी कमेटी मुकर्रर की जाती है उसके सामने जाकर वे अपने बयान हर वक्त दे सकते हैं।

**Shri A. P. Sharma:** Just now the hon. Deputy Minister said that the officers are better qualified technically and therefore they can give a better opinion on the technical matters. May I know whether only the officers are responsible for the efficient running of the railways and the workmen of the railways have no responsibility?

**Mr. Speaker:** That is a different question as to who is responsible for that.

**श्री शिव नारायण :** क्या सरकार बतलाने की कृपा करेगी कि जो रेलवे यूनियन्स हैं उनके प्रेजिडेंटों को एक्सिडेंट्स की एन्क्वायरी के समय क्यों नहीं बुलाया जाता ? इसमें क्या आपत्ति है ?

**Shri Daji:** The hon. Minister said that anyone who is in the know of facts could appear and give evidence. But it is also true that when one goes to give evidence he has no right to cross-examine other witnesses who may be put up. This deficiency can be met if they are made a party to the enquiry.

**Mr. Speaker:** The same argument is being repeated.

**Shri Daji:** The hon. Deputy Minister said that they can go and give evidence. Is he aware that it is not sufficient?

**Mr. Speaker:** No information is being asked for. An opinion is being expressed that they will not have an opportunity to cross-examine.

**Shri Nambiar:** In view of the fact that the reports given by the Safety Inspectors show that in a number of cases of railway accidents human element has been the reason, may I know whether it is considered necessary to

associate the representatives of these persons, who constitute the human element, in the enquiries so that this question can be thoroughly gone into and better results obtained as a result of it?

**Mr. Speaker:** The same thing again.

**Shri Hem Barua:** Is it not a fact that the railwaymen who are asked to give evidence before enquiry committees suffer from a sort of fear complex that action might be taken against them if they give up or let out the truth; if so, may I know what steps Government propose to take to assure the workmen giving evidence that they need have no fear complex and that they are free to give their evidence?

**Shri Shah Nawaz Khan:** I entirely refuse that statement. There is no fear complex.

**Mr. Speaker:** That is also not relevant here.

**Shri Joachim Alva:** There are many workers in the tracks who have intimate knowledge of the track and will be able to throw a great deal of light about accidents. They are neither invited as assessors nor as witnesses, and they are frightened to come before the Government.

**Mr. Speaker:** He is again arguing. I have disallowed many questions on the same ground. The same is being repeated by the hon. Member.

**Shri Joachim Alva:** The point about assessors was not asked.

**Mr. Speaker:** Order, order. Let us go to the next question.

#### **Standard size of plots for loading goods on Northern Railway**

\*793-A. **Dr. L. M. Singhvi:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Railway Board or the General Manager, Northern Railway has fixed standard size of 1,000 sq. ft. for all plots for loading goods, irrespective

of the nature of goods to be loaded; and

(b) whether the standard size is being enforced all over the country?

**The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy):** (a) Yes, Sir.

(b) No, Sir. Individual Railways have fixed the sizes according to availability of land and to suit requirements of commodities.

**Dr. L. M. Singhvi:** May I know whether the Government have received representations from trading and mercantile interests as to the inadequacy of the new standard size for loading sites at the various sidings in the country; if so, in particular, have they received any representation from the stone merchants and what are the measures taken by the Government in response there to?

**Shri S. V. Ramaswamy:** This is not the standard size. The fact of the matter is that in the Ways and Works Manual of the Indian Railways have directed the Railways to assess the area available in units of 1,000 sq. ft. It is only to facilitate allotment. No other Railway has done like this. We have drawn attention of the Northern Railway to this fact.

**Dr. L. M. Singhvi:** Have Government examined the overall shortage of sidings and of loading sites in the country and, if so, what is the extent of shortage and what steps Government propose to take about it?

**Shri S. V. Ramaswamy:** There is no assessment as such. As and when necessity arises we provide land and we meet the necessary requirements.

#### **Foreign Exchange for Purchase of Ships**

\*794. **Shri Yashpal Singh:** Will the Minister of Transport and Communications be pleased to state:

(a) whether it has been decided that the new ships must earn the foreign exchange required for their purchase; and